

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO-1896
ANSWERED ON - 10/03/2021

SC/ST (PREVENTION OF ATROCITIES) AMENDMENT ACT

1896 #. SHRI BRIJLAL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government had enacted the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2016 and whether 25 additional offences were included in the Amendment Rules, and financial assistance in the rules for the victims of atrocities was raised more than 4 times;

(b) whether the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2016 is being followed across all the States;

(c) whether financial assistance is being provided to the victims of atrocities as per the prescribed norms in the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 2016; and

(d) if so, the State/UT-wise details thereof?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989, has been amended through the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 and enforced with effect from 26.01.2016.

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995 has been amended through the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Rules, 2016 and enforced with effect from 14.04.2016. The amendments inter-alia relate to provisions of relief amount for 47 offences of atrocities, rationalization of the phasing of payment of relief amount, enhancement of relief amount from Rs.75,000/- - Rs.7,50,000/- to Rs. 85,000/- - Rs. 8,25,000/- depending upon the nature of the offence.

(b) Yes, Sir.

(c) & (d) The State Government/UT Administrations take steps for providing relief to Scheduled Castes/Scheduled Tribes persons affected by atrocities as per guidelines as early as possible. Details on number of persons assisted and amount paid are maintained by the State Government/UT Administrations.
